

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH (COURT -I)
NEW DELHI.

(IB)-588(PB)/2017

In the matter of:

SRS Finance Ltd.

...Petitioner

v.

OMEGA Jeweller Pvt. Ltd.

...Respondent

SECTION: Under Section 7 of the Insolvency & Bankruptcy Code.

Order delivered on 12.12.2017

Coram

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)

For the petitioner:

Dr. Sweta Bajaj, Adv.

For the respondent:

ORDER

Ld. Counsel for the petitioner is present. Ld. Counsel for the petitioner is directed to file the master data in relation to the corporate debtor as available in the MCA record. The petitioner is also directed to file a ^{copy of} certificate of registration of the IRP as mentioned in the application. It is also directed that another notice be taken to the corporate debtor by the petitioner in relation to the next date of hearing which is fixed on 10.01.2018.

Sd/-
(DEEPA KRISHAN)
MEMBER(TECHNICAL)

Sd/-
(R.VARADHARAJAN)
MEMBER(JUDICIAL)

KCS